

(TO BE PUBLISHED IN THE GAZETTE OF INDIA, PART 1 SECTION 2)

No. K.13024/02/2017-US.1
Government of India
Ministry of Law and Justice
(Department of Justice)

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Jaisalmer House, 26, Man Singh Road,
NEW DELHI-110 011, dated 28th November, 2017.

NOTIFICATION

In exercise of the powers conferred by clause (1) of article 224 of the Constitution of India, the President is pleased to appoint (1) Shri Ashok Menon, (2) Smt. Annie John, and (3) Shri Narayana Pisharadi R., to be Additional Judges of the Kerala High Court, in that order of seniority.

The appointment of Shri Ashok Menon and Shri Narayana Pisharadi R. would be for a period of two years with effect from the date they assume charge of their respective offices. However, the period of appointment in respect of Smt. Annie John is with effect from the date she assumes charge of her office till 15th November, 2019.


28/11/17

(Rajinder Kashyap)

Joint Secretary to the Government of India
Tele: 2338 3037

To

The Manager,
Government of India Press,
FARIDABAD

No. K.13024/02/2017-US.1

Dated 28.11.2017

Copy to:-

1. (i) Shri Ashok Menon, (ii) Smt. Annie John, and (iii) Shri Narayana Pisharadi R.,
c/o The Registrar General, Kerala High Court, Kochi.
2. The Secretary to the Governor of Kerala, Thiruvananthapuram.
3. The Secretary to the Chief Minister of Kerala, Thiruvananthapuram.
4. The Secretary to the Chief Justice, Kerala High Court, Kochi.
5. The Chief Secretary, Government of Kerala, Thiruvananthapuram.
6. The Registrar General, Kerala High Court, Kochi.
7. The Accountant General, Kerala, Thiruvananthapuram.
8. PS to Principal Secretary to the Prime Minister, New Delhi.
9. Registrar (Conf.), O/o Chief Justice of India, 5, Krishna Menon Marg, New Delhi.
10. PS to ML&J/PS to MoS(L&J)/PSO to Secretary (J)/JS(J.I)/DS(ANS)/US-II/SO (Desk).
11. Notification copy uploaded on the website of the Department of Justice,
Government of India, New Delhi at www.doj.gov.in.


(K.C. Thang)

Under Secretary to the Government of India
Tele: 23382978